

SPICE ISLANDS APPARELS LTD.
(Gov. Recognised Exports House)
Regd. Office: Unit 3043-3048, 3rd Fl. Bhandup Industrial Estate
Pannalal Silk Mills Compd, L.B.S. Marg, Bhandup-W Mumbai 400078.
Phone: 91 (22) 6740 0800, 2282 3128, Email: sales@spiceislandsindia.com, CN: L17121MH1986FLC050197

NOTICE
Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligation and Disclosures Requirements) Regulations, 2015, Notice is hereby given that Meeting of the Board of Directors of the Company is scheduled to be held at 3.30 p.m. on Tuesday, May 30, 2023 at the registered office to inter alia, consider and approve Audited Financial Result of the Company for the Quarter and Year ended March 31, 2023 and any other business (s) as per discretion of the Board of Directors. The said Notice may be accessed on the Company's website (www.spiceislandsindia.com) and also on the stock exchange website (www.bseindia.com) including Audited Financial Result after the approval by the Board.

Place : Mumbai
Date: 11th May, 2023

By order of the Board
For Spice Islands Apparels Limited

Sd/-
Umesh M. Katre
Chairman/Director (Din No: 00196300)

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO THE PUBLIC AT LARGE THAT we under instructions of our client are investigating the title of **VIJAY SHRIRAM JOSHI** [hereinafter referred to as "OWNER"], to the immovable property being all that piece and parcel of land or ground of pension and tax, bearing Original Plot No. 206 and Final Plot No. 203 of T.P.S IV Mahim admeasuring 257 sq. yards equivalent to 214.89 sq. meters or thereabout bearing collectors New No. 3607 (part) A/3957 and 4677, new Survey No. 1/163 X 1436 (part) and 4/1437 (Part) and Cadastral Survey No. 1/1631 of Mahim Division along with tenanted structure standing thereon known as "Sahakar" standing thereon lying, being and situated at D. I. Vaidya Road, Dadar West, Mumbai- 400028 situated at 'G' North Ward, District Mumbai City [hereinafter referred to as "SAID PROPERTY"] which is more particularly described in the SCHEDULE hereunder written. All persons/entities including an individual, Hindu Undivided Family, a company, bank/s, financial institutions, non-banking financial institutions, a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/or creditors having any benefits, titles, claims, objections, demands or rights or interest in respect of the said Property or any part thereof by way of inheritance, sale, transfer, share, mortgage, pledge, charge, lease, lien, license, assignment, tenancy, gift, exchange, encumbrance, family arrangement/settlement, bequest, succession, maintenance, easement, trust, possession, decree or order of any court of law, contracts/agreements, development rights, partnership, right of way, lis pendens, reservation, power of attorney, option, FSI consumption, right of first refusal, pre-emption or any liability or any commitment or otherwise of whatsoever nature is hereby required to intimate in writing, along with documentary evidence to the undersigned at **D.M. LEGAL ASSOCIATES, ADVOCATES & SOLICITOR** having its address at 10th Yashwanth Chambers, 3rd Floor, B. Bharucha Marg, Kala Ghoda, Fort, Mumbai 400023 with a copy thereof marked to **D.M. LEGAL ASSOCIATES, ADVOCATES & SOLICITOR**, Office No. 911, 9th Floor, Techno Park, New Link Road, Devidas Lane Extension, Borivali (W), Mumbai-400 009 within Fourteen (14) Days from the date of publication of this notice of such claim, if any, failing which they shall be deemed to have given up or abandoned such claim/s and we shall proceed to certify the title in respect of the said property as clear and marketable.

THE SCHEDULE ABOVE REFERRED TO

ALL THAT piece and parcel of land or ground of pension and tax, bearing Original Plot No. 206 and Final Plot No. 203 of T.P.S IV Mahim admeasuring 257 sq. yards equivalent to 214.89 sq. meters or thereabout bearing collectors New No. 3607 (part) A/3957 and 4677, new Survey No. 1/163 X 1436 (part) and 4/1437 (Part) and Cadastral Survey No. 1/1631 of Mahim Division along with tenanted structure standing thereon known as "Sahakar" standing thereon lying, being and situated at D. I. Vaidya Road, Dadar West, Mumbai- 400028 situated at 'G' North Ward. District Mumbai City and bounded as follows:-

- On or towards North:- By DP Road known as
On or towards South:- By property bearing Final Plot No. 204
On or towards East:- By property bearing Final Plot No. 202
On or towards West:- By property bearing Final Plot No. 205

Date: 12th May 2023

Place: Mumbai

Sd/-
D M Legal Associates
Advocates and Solicitor

Form No.3
(See Regulation -15 (1)(a)/ 16(3))
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector - 30 A, Vashi, Navi Mumbai - 400 703.
Case No.: OA/369/2022
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. - 10

UNION BANK OF INDIA (ANDHRA BANK)
V/S
VILAS MUNGEKAR

To,
(1) Vilas Mungekar, D/W/S/O - Govind, At Flat No. 402, 5th Floor, Kalika Prasad, Sahayog Mandir Road, Ghantali, Naupada Thane, Maharashtra - 400602.
(2) Mrs. Rajshri Vilas Mungekar, At Flat No. 402, 5th Floor, Kalika Prasad, Sahayog Mandir Road, Ghantali, Naupada Thane, Maharashtra - 400602.

SUMMONS

WHEREAS, OA/369/2022 was listed before Hon'ble Presiding Officer / Registrar on 04.04.2022 WHEREAS, this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 31,75,439.27/- (Application along with copies of documents etc. annexed).
(i) in accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the Original Application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest created and/or other assets and properties specified or disclosed under Serial Number 3A of the Original Application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 14.07.2023 at 10.30 A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal, on this Date: 19.04.2023

Sd/- Sanjay Jaiswal Registrar, DRT - III, Mumbai

PUBLIC NOTICE

The public to take note that M/s. NISSAN COPPER LTD., a Public Limited Company Registered under Companies Act, 1956 having its office at Shop No. 8, Badrika Ashram Building, 1st Khetwadi Lane, Mumbai-400 004 (is in auction of State Bank of India Sambi Mumbai Branch) and my client have agreed to purchase and transfer the below mentioned property from said bank after compliance of bank. Anybody having any rights, share, title, interest, charge, lien, encumbrance or concern of any nature whatsoever for any purpose including easementary, inheritance, maintenance, hereditaments, Sale tax, Excise, Labours, accrued or otherwise to lodge the claim/objection before me in writing **Within 7 days** from the date of publication of this notice, if any, against the said sale and purchase transaction and transfer of the said property. If no any claim or objection is received by me within the above stipulated period, it shall be conducted that nobody has any right, title, interest or concern of any nature in respect of the said property and if any claim existed or accrued, they have been fully waived or abandoned and that the title of the said property is clear and marketable and the above said person and/or its original owner are fully and absolutely entitled to assign, sell, transfer and convey the below mentioned property to my client and to fix and receive the entire and full and final price consideration amount from my client and to execute and register necessary Transfer/Sale Deed etc. of the said property in favour of my client. After the said period my client shall get necessary Transfer/Sale Deeds etc. duly executed in their favour by making full and final payment. The claim/objections received after the said stipulated period shall not be entertained.

:- The details of the properties are as under :-

All that piece and parcel of the Non-Agricultural land bearing Survey No. 168/2/1, admeasuring 23,200 Sq.Mtrs.) & 168/2/2/1, admeasuring 1 Hectar 38 Ar 07 Sq.Mtrs. (13807 Sq.Mtrs.) situated at Village Rudana, Silvassa-396230, U.T. of Dadra and Nagar Haveli and Daman and Diu along with factory shed/building with all rights, title and interest connected thereof. The said Industrial building/shed is registered at Rudana Gram Panchayat, vide House No. 657.

[HITESH K. BHANDARI]

Advocate & Notary
Office at : 239, 2nd Floor, Land Mark,
Tokarkhada, SILVASSA-396 230
(U. T. of D. & N. H.)
Mobile : 98245 98844
Date : 11/05/2023 email : hitesh10_bhandari@yahoo.co.in

इंडियन बैंक Indian Bank
ALLAHABAD
BORIVALI EAST BRANCH : National Education Society, Gurukul University High School Campus, Ashok Van Borivali (E), Mumbai - 400 068. Tel. No. : (022)2828 0081, 2828 0082. Email : borivalieast@indianbank.co.in

Appendix IV POSSESSION NOTICE (Rule - 8 (1)) (For Immovable Property)
Whereas, the undersigned being the **Authorised Officer of Indian Bank, Borivali West Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (second) Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 21st Jan 2023 calling upon Borrower / Mortgagee/ Guarantor **M/s. Art Figures, Ramakant Mahajan and Yogita Ramakant Mahajan** to repay the aggregate amount mentioned in the said Notice being **Rs. 12,43,41,40,00 (Rupees Twelve Lakhs Forty Three Thousand Four Hundred And Forteen Only)** together with interest from 22.01.2023 together with, incidental expenses, cost, charges etc. within 60 days from the date of the said notice.

The Borrower/ Mortgagee / Guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with the Rule 9 of the said Rules on this **09th May 2023**
The Borrower/ Mortgagee/ Guarantor mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Bank Borivali East branch for an amount of **Rs. 12,43,41,40,00 (Rupees Twelve Lakhs Forty Three Thousand Four Hundred And Forteen Only)** and interest thereon.
The borrowers attention is invited to the provision of Sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Secured Asset
All that the piece and parcel of Flat No. 301, 3rd Floor, Gaurav Chintan Building No. 10, Ravi Chintan 9-10 CHSL, Gaurav Sankalp Phase 1, Behind GCC, S. No. 81/1, 2, 3(P), 5, 6, Mira Road(East), Thane - 401 107.
Boundaries - North : U/c Bldg; South : Road; East : Ravi Mohan CHSL; West : Shanti Vidya Nagari Complex.
Date : 09.05.2023
Place : Mumbai
Sd/-
Authorised Officer, Indian Bank

NEW INDIA CO-OPERATIVE BANK LTD.

(Multistate Scheduled Bank)
Corporate Office : New India Bhawan, A.V. Nagwekar Marg, Prabhadevi,
Mumbai - 400 025

PUBLIC NOTICE FOR SALE OF ASSET
M/S. PAWAN OIL DEPOT
SALE OF ASSETS UNDER SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Offers are invited in sealed cover to reach the undersigned on or before Thursday, 25th May, 2023 before 03:00 p.m. for sale of the following properties in possession of the Bank on "AS IS WHERE IS AND AS IS WHAT IT IS BASIS" towards the recovery of the Bank's secured debts of **Rs. 1,36,82,343.46 (Rupees One Crore Thirty Six Lakh Eighty Two Thousand Three Hundred Forty Three & Paise Forty Six Only)** together with future interest thereon at the rate of 11.75% p.a. compounded with monthly rest from 01.04.2021 with costs, expenses etc. from Borrower **M/s. Pawan Oil Depot, Prop. Mr. Amarsingh Narayansingh Rajput** at Gala No.3A, Bhaichand Textile Mill Compound, LBS Marg, Nr. Jainam Hall, Bhandup (W), Mumbai - 400 078 and sureties i) **Mr. Narayansingh Shiv Singh Rajput** residing at Flat No.108, Suraj Apartment, Alameda Rd., Opp. Nitin Co., Panchpakhandi, Thane (W) - 400 602 ii) **Mr. Pragaram Tejanji Choudhari** residing at Room No.505, Om Raj Laxmi, Opp. Vitthal Mandir, Khargiagon, Kalwa, Thane - 400 605.

The offers should be accompanied with Demand Draft/Pay Order of **Rs.5,22,000/-** flat and **Rs.1,71,000/-** for shop respectively drawn in the name of **New India Co-operative Bank Ltd.** payable at Mumbai towards interest free Earnest Money Deposit. The sealed envelope addressed to **Authorised Officer and should be marked "Bid for purchase of Flat No. 108, 1st Floor, Suraj Apartment, Thane and Bid for purchase of Gala No.2, Sai Vatsalya, Thane(W) reference to Public Auction Notice dated 12.05.2023"**

Description of the Property	Reserve Price	EMD	Inspection Date and Time	Auction Date, Time and Place
All that part and parcel of Property being 1) Residential Flat No.108, 1 st Floor, Suraj CHS. Ltd., N. S a i b a b a M a n d i r, Mahapalka Bhavan Marg, Opp. Nitin Co. Namdeo Wadi, Panchpakhandi, Thane (W) - 400 602 (adm.390 sq.ft. Built up area) and 2) Shop No. A/02, Sai Vatsalya CHS Ltd., Namdeo Wadi, Nr. Saibaba Mandir, Alameda Rd., Janta Super Market, Panchpakhandi, Thane (W) - 400 602. (adm.84 sq.ft. Built up area)	Rs.52.20 Lakh	Rs.5.22 Lakh	22.05.2023 between 11 A.M to 3 P.M.	Friday, 26th May 2023 at 12.00 Noon (Indian Standard Time) at New India Co-operative Bank Ltd., New India Bhawan, A.V. Nagwekar Marg, Prabhadevi, Mumbai-400 025.
	Rs.17.10 Lakh	Rs.1.71 Lakh		

Offer below the Reserve Price shall be rejected outright. The offers should reach on or before the stipulated time. The offers will be opened by the undersigned at New India Co-operative Bank Ltd., New India Bhawan, A.V. Nagwekar Marg, Prabhadevi, Mumbai - 400025 on 26th May, 2023 at 12:00 noon. After opening all the offers and at 12:00 noon on that day at the same place, the present intending purchasers who have given valid offers will be allowed to raise their offers and inter se bidding shall take place. The undersigned shall announce the offer accepted at the said meeting and the successful bidder/purchaser should deposit 25% of the total price (including EMD) within 24 hours and balance 75% of purchase price within 15 days of acceptance of bid i.e. on or before 09.06.2023. In case of default by the purchaser in depositing the amount at any stage the Bank shall forfeit the amount deposited by the purchaser. Any dues payable on the said Flat shall have to be borne and paid by the purchaser. The intending purchasers shall make their own independent inquiries regarding the title, area, measurements, condition, dues, claims etc. in respect of and against the said property and Bank shall not be liable under any circumstances. All expenses to get the said properties transferred to his/her name shall be borne and paid by the purchaser. The offerers may inspect the property on 22nd May, 2023 between 11:00 a.m. to 03:00 p.m. Further inquiries if any and/or terms and conditions for sale can be obtained from the Authorized Officer, New India Co-operative Bank Ltd., 219, 2nd Floor, Bharati Bhavan, P.D.Mello Road, Fort, Mumbai 400 001. The undersigned reserves his right to accept or reject any or all offers without assigning any reasons and in case all offers are rejected either to hold negotiations with any of the offerers or to sell the property through private negotiations with any of the offerers or other parties or invite the offers again. This is also a notice to the borrowers/guarantors of the above financial assistance about holding of the auction sale on the above mentioned date in case the secured debt has remained unpaid and they may give valid offer for purchase of the said property.

Date: 12.05.2023
Place : Mumbai
Sd/-
Authorised Officer,
New India Co-operative Bank Ltd.

बैंक ऑफ बरौदा Bank of Baroda
Mumbai Metro North Region : 3rd Floor, Baroda House, Behind Deewan Shopping Centre, S.V. Road, Jogeshwari (W), Mumbai 400 102, India E Mail : recovery.mnm@bankofbaroda.com, Web : www.bankofbaroda.com

APPENDIX IV-A (Provision to Rule 8(6) and 6(2))
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES AND MOVABLE PROPERTIES

E-Auction sale notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and 6(2) of the security interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Mortgaged/Charged to the Secured Creditors, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditors, will be sold on "As is what is" and Whatever there is" for recovery of below mentioned accounts. The details of Borrowers/ Guarantors/ Secured Assets/ Dues / Reserve Price/ e-Auction date and time, EMD and Bid Increase Amount are mentioned below:-

Sr Lot No	Name & Address of Borrower/s / Guarantor/s	Description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	(1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount	Status of possession (Constructive / Physical)	Property Inspection date and Time
1	Mr. Bishnu Chandra Tiwari Flat no 402 4th B Wing Building No. 1 Shree Sai Complex CHSL, B. Baling Naka near Balaji Mandir Virar West -401303 Dist- Palghar.	Survey No 291, Hissa no 2 & Survey No. 289, Hissa no 2 of Village Boling Flat no 402 4th Floor B Wing Building no.1 Shree Sai Complex CHSL, Baling Naka near Balaji Mandir Virar West -401303 Dist: Palghar. Built up area 325 Sq. Ft. Encumbrance - Not Known to Bank	Rs. 15-39 lakhs as on 29-06-2019 plus unapplied interest and other charges thereon	30.05.2023 1400 Hrs to 1800 Hrs	1) Rs. 13.00 Lakhs 2) Rs. 01.30 Lakhs 3) Rs. 00.05 Lakhs	Physical Possession	25.05.2023 11.00 am to 1.00 pm. Concern Person Santosh Kumar 9408228428 Premadhar Morang 70050 98453
2	Mr Rohit Shukla and Rahul Kumar Shukla Flat no 106, 1 st Floor, Building known as "Shakuntala Paradise" situated at Old House No. 193, 813 & 359 Village Achale, Nalaspore East, Taluka Vasai, Dist- Palghar 401209	Flat no 106, On 1 st Floor, Building known as "Om Sai Manthan Apartment II, Situated at Old House No. 193, 813 & 359 of Village Achale, Near Shiv Sena Office, Achale Achor, Nalaspore (East), Taluka Vasai, District Palghar 401209. Carpet Area 485 Sq. Ft. Built up Area 680 Sq. Ft. Encumbrance - Not Known to Bank	Rs. 26.58 lakhs as on 31-01-2022 plus unapplied interest and other charges thereon	30.05.2023 1400 Hrs to 1800 Hrs	1) Rs. 35.36 Lakhs 2) Rs. 03.50 Lakhs 3) Rs. 00.05 Lakhs	Physical Possession	25.05.2023 11.00 am to 1.00 pm. Concern Person Santosh Kumar 9408228428 Premadhar Morang 70050 98453
3	M/s Global Infra and Engineers Pvt. Ltd. Owner Masjar Attar Rahman. Flat No 101, A Wing, Shakuntala Paradise Village Nilje, Near Nilje Railway Station, Lodha Heaven, Gajanan Chowk, Desdale, Karjat Road, Badliapur (East), Taluka Kalyan, District Thane 421204. Carpet Area 420 Sq. Ft. Built up Area 585 Sq. Ft. Encumbrance - Not Known to Bank	Flat no 101, 1 st Floor, 'A' Wing, Building known as "Shakuntala Paradise" situated at Old Survey No 108/1B, Near Survey No 39/1B of Village Nilje, Near Nilje Railway Station, Lodha Heaven, Gajanan Chowk, Beside Akshay Dairy Chopar, Desdale Pada, Nilje, Dombivli (East), Taluka Kalyan, District Thane 421204. Carpet Area 420 Sq. Ft. Built up Area 585 Sq. Ft. Encumbrance - Not Known to Bank	Rs. 36.65 lakhs as on 30-06-2020 plus unapplied interest and other charges thereon	30.05.2023 1400 Hrs to 1800 Hrs	1) Rs. 32.76 Lakhs 2) Rs. 03.30 Lakhs 3) Rs. 00.05 lakhs	Physical Possession	25.05.2023 11.00 am to 1.00 pm. Concern Person Santosh Kumar 9408228428 Premadhar Morang 70050 98453
4	M/s Krushi Corporation Prop. Mr Prashant Subhash Shirke Flat No 303, 3rd Floor, A Wing Mahavir Mahal CHS Ltd. Survey No. 10, 11, 12, Plot no 12, Navghar Village, Vasai Road West, Taluka Vasai, District Palghar, Maharashtra-401202	Flat No 303, 3rd Floor, A Wing Mahavir Mahal CHS Ltd. Survey No. 10, 11, 12, Plot no 12, Navghar Village, Vasai Road West, Taluka Vasai, District Palghar, Maharashtra-401202	Rs. 21.31 lakhs as on 12-07-2021 plus unapplied interest and other charges thereon	30.05.2023 1400 Hrs to 1800 Hrs	1) Rs. 28.98 Lakhs 2) Rs. 02.90 Lakhs 3) Rs. 00.10 Lakhs	Physical Possession	25.05.2023 11.00 am to 1.00 pm. Concern Person Santosh Kumar 9408228428 Sachin Naik 9820889287
5	M/s Kisan Ankur Trading Prop. Mahasin Miya Flat no 702, 7th Floor, 'A' Wing, Building known as "Siddhi City Morning Star A & B CHS Ltd.", Situated at Survey no. 82, Hissa No. 1/1 of Village Kharval, Near Kharval Naka, Badliapur (East), Taluka Ambernath, District Thane 421 503. Built up Area 711 Sq. Ft. Encumbrance - Not Known to Bank	Flat no 702, 7th Floor, 'A' Wing, Building known as "Siddhi City Morning Star A & B CHS Ltd.", Situated at Survey no. 82, Hissa No. 1/1 of Village Kharval, Near Kharval Naka, Badliapur (East), Taluka Ambernath, District Thane 421 503. Built up Area 711 Sq. Ft. Encumbrance - Not Known to Bank	Rs. 43.32 lakhs as on 24-08-2022 plus unapplied interest and other charges thereon	30.05.2023 1400 Hrs to 1800 Hrs	1) Rs. 36.00 Lakhs 2) Rs. 03.60 Lakhs 3) Rs. 00.10 Lakhs	Physical Possession	25.05.2023 11.00 am to 1.00 pm. Concern Person Santosh Kumar 9408228428 Amar Singh 8451866116

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.info/auction.htm> and <https://fbapi.in>. Also, prospective bidders may contact the authorized officer on Tel No.022-43683815 Mobile No. 9408228428

Date : 11.05.2023
Place : Mumbai
Sd/-
Authorized Officer,
(Bank of Baroda)

Chola
Enter a better life
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: No.2, Dare House, 1st Floor, NSC Bose Road, Chennai-600001.
Branch Office: Cholamandalam Investment and Finance Company Limited, 102 / 103, 1st Floor, Casa Maria CHSL Gokhale Road, Opp. Portugese Church, Dadar West, Mumbai-28.
Contact No: Mr. Amitkumar Shankar Detke, Mob.No. 8879778215 & Mr. Swapnil Dattaram Shinde, Mob.No. 9930253336

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam Investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website: <https://chola-lap.procure247.com/>

S.No.	Account No. and Name of Borrower, Co-borrower, Mortgagees	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property/ Properties	Reserve Price Earnest Money Deposit	Bid Increment Amount
1	Loan Account No. LAN: X0HEROB00001772229, X0HEBLP00002359159 & X0E2BLP00000002494 :- 1. Kamaljit Singh P Saini (Applicant), 2. Zoravar Singh Saini (Co-Applciant), 3. M/s Kamal Transport (Co-Applciant), 4. Jaswinder Kamaljit Singh Saini (Co-Applciant), 5. Kamal And Sons (Co-Applciant), All at: Duplex House No.103, (T-1) First Floor, Jimmy Towers 1 & 2, Co.Op.Hsg.Soc.Ltd., Plot No. 19, 20, 21 & 22, Sector 18, Koparkhairane, Navi Mumbai, Maharashtra-400709.	17-01-2023, Rs. 1,78,47,363/- as on 05-10-2023	Duplex House No.103, (T-1) First Floor, Jimmy Towers 1 & 2 Co.Op.Hsg.Soc.Ltd., Plot No.19, 20, 21 & 22, Sector 18, Koparkhairane, Navi Mumbai, Maharashtra-400709.	Rs.27,00,000/- Rs.27,00,000/- Rs.1,00,000/-	Rs.2,00,000/-
2	Loan Account No. X0HETNE0002838024 :- 1. Amish D Shah, 2. Dinesh Bhuratel Shah, 3. Urmila Dinesh Shah, Flat-503, 5th Floor, Building-B, Ganraj, Heights, Panchpakhandi, Thane W, Thane, Maharashtra-400602. 4. The Oscar Kids, Shop No.04, Sanskriti Prasad CHSL, Ram Maruti Road, Thane W, Thane, Maharashtra-400602.	18-08-2023, Rs. 90,90,797.55 as on 16-08-2022	Flat No.04, on the 1 st floor, adm-613 Sq.Ft. (carpet), in the Building known as "Daruwala" & society known as "Daruwala CHSL", constructed on land bearing Tikka no.10 CTS No.130,137 & 138 situated at Near City Hospital, Tembhi Naka at Thane. ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN	Rs.1,10,00,000/- Rs.11,00,000 /- Rs.1,00,000/-	ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN
3	Loan Account No. HE01ROB0000008992 :- 1. Ravindra Joma Bhagat Joma Bhagat, 2. Reshma Ravindra Bhagat, Both at: Sector 19, Plot No.09 Mauli Chaya Road No. Road No.06, Raigrah (MH), Maharashtra-410206. 3. Apeksha Ravindra Bhagat, 4. Apeksha Enterprises, Both at: Shop No 10 Grid Floor Panvel Plaza Near, Panvel, Raigrah (MH), Maharashtra-410206.	14-11-2022, Rs. 41,28,888/- as on 05-11-2022	All that Piece of Land known as Plot No.9, Road No. 6, Sector -19, New Panvel (E), Navi Mumbai, containing by Measurement 170.00 Sq.Mtrs along with Structure of Bungalow having Ground + Two Floor Admeasuring 168.053 Sq.Mtrs Built up Area as per the sanctioned and Approved Plan of CIDCO and It's Town Planning Authorities and issued Amended Occupancy Certificate Vide Letter under it's Reference No.CIDCO/BP/ATPO/1396, Dated 11-10-2006, having boundaries as follows: On or towards the North by: Plot No.7, On or towards the South by: Open Space, On or towards the East by: Plot No.10, On or towards the West by: Road No.6. ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN	Rs.1,80,00,000/- Rs.18,00,000/- Rs.1,00,000/-	ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN
4	Loan Account No. HE01SAI0000001742 :- 1. Agile Security Force And Systems Private Limited (Applicant), 2. Harangadisingh Satnam Singh Maini (Co-Applciant), 3. Satnam Singh Maini (Co-Applciant), 4. Punikaar Maini (Co-Applciant), 5. Whiskers Infracore Private Limit (Co-Applciant), 6. Agile Eye Security Systems Private Limited (Co-Applciant), All at: 243-244 Laxmi Plaza Laxmi Industrial Estate New Link Road, Andheri West, New Link Road Mumbai Maharashtra 400053. Also at: Flat No.404,405 & 406, 4th Floor, in Bldg. No.23, Samartha Aangan-III, Situated At Oshiwara, Andheri (West), Mumbai-400 053.	17-02-2023, Rs. 3,51,93,012/- as on 07-02-2023	Flat No.404, 4th Floor, in Bldg. No. 23, Samartha Aangan-III, Situated at Oshiwara, Andheri (West), Mumbai-400 053 having an Area of 48.25 Sq.Mtrs./ 519.20 Sq.Ft. Built up Flat No.405, 4th Floor, in Building. No.23.Samartha Aangan-III, situated at Oshiwara, Andheri (West), Mumbai-400053 having an Area of 39.77 Sq.Mtrs./ 428 Sq.Ft. Built up Flat No.406, 4th Floor, in Bldg. No.23, Samartha Aangan-III, situated at Oshiwara, Andheri (West), Mumbai-400 053 having an Area of 26.31 Sq.Mtrs./ 283.20 Sq.Ft. Built up. ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN	Rs.5,40,00,000/- Rs.54,00,000/- Rs.1,00,000/-	ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN
5	Loan Account No. X0HEBLP00002431897 And X0E2BLP00000005146 :- 1. Roshan Ramesh Patil, 2. Ashwini Roshan Patil, Both at: B-203 Vasant Smriti Plot No.239/1, MTNL Road, Nr. Durgamala Mandir, Khalapur, Maharashtra-410206. 3. Kamal Ramesh Patil, Flat No.B.203, Vasant Smruti, Plot No.239/1, Panvel, Khalapur, Maharashtra-410206. 4. Lora Tank Cleaning, 5. Lora Petches Pvt.Ltd., Both at: Shop No.11/12 Shreeji Darshan Chsl, Plot No.425 T.P.S. Takka Road, Khalapur, Maharashtra-410206.	20-10-2022, Rs. 1,16,13,634.02 as on 10-10-2023	Shop No.11 and 12 Ground Floor		

FORM A

(See sub-rule (1) of rule 9)

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF 9PLANETS PRODUCTS PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	9Planets Products Private Limited
2.	Date of Incorporation Of Corporate Debtor	22 nd February, 2012
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai, Maharashtra, India under the Companies Act, 1956
4.	Corporate Identity Number of Corporate Debtor	U25200MH2012PTC227312
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	38, Mittal Chambers, Nariman Point, Mumbai MH 400021 IN
6.	Insolvency commencement date in respect of Corporate Debtor	9 th May, 2023 Intimation to IRP on 10 th May, 2023
7.	Estimated date of closure of insolvency resolution process	6 th November, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Mishra Regn. No. IBBI/IPA-001/IP-P01152/2018-19/11902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manoj Kumar Mishra Regd. Address: Room No. 1406, Building 4B, New Hind Mil Mhada Sankul, Ram Bhau Bhogle Marg, Ghodapdev, Mumbai City, Maharashtra, MH 400 033, India Email ID (Regd. with Board): manojkmishra95@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Manoj Kumar Mishra Office Address: Office No. 18, 3 rd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH 400 001, Maharashtra, India Email ID (Case specific For communication): cirp.9planetsproductsptvlttd@gmail.com
11.	Last date for submission of claims	24 th May, 2023 (14 days from the date of appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: https://ibbi.gov.in/home/downloads Physical address not available

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against 9Planets Products Private Limited on 9th May, 2023 (intimation received on 10th May, 2023).

The creditors of 9Planets Products Private Limited are hereby called upon to submit a proof of their claims on or before 24th May, 2023 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties,

Date: 12th May, 2023**Place :Mumbai, Maharashtra, India****Manoj Kumar Mishra****Interim Resolution Professional****FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India

फॉर्म ए
(नियम ९ चा उप-नियम (१) पहा)
जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)
९प्लॅनेट्स प्रोडक्ट्स प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीकरिता

संबंधित तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर / लिमिटेड लायबिलिटी आयडेंटिफिकेशन नंबर
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख
७	नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक
९	बोर्डाकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरण्याचा पत्ता आणि ई-मेल
११	दावे सादर करण्यासाठी अंतिम तारीख
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)
१४	(ए) संबंधित फॉर्मस आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत:

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई यांनी ९ मे, २०२३ रोजी ९प्लॅनेट्स प्रोडक्ट्स प्रायव्हेट लिमिटेड च्या विरूद्ध निगमिय नादारी निर्णय प्रक्रिया सुरू करण्याचा आदेश दिला. (१० मे, २०२३ रोजी आदेश उपलब्ध).

९प्लॅनेट्स प्रोडक्ट्स प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे अंतरिम निर्णय व्यावसायिकांकडे बाब क्र. १० समोरील पत्त्यावर २४ मे, २०२३ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.

वित्तीय धनकोंनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकोंनी पुराव्यांसह त्यांचे दावे व्यक्तिशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

नोंद क्र. १२ समोर सूचिबद्ध वर्गातील एखादा वित्तीय धनको त्यांच्या पसंतीचे प्राधिकृत प्रतिनिधी फॉर्म सीएमधील वर्गांचे (वर्ग दर्शवणे) प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नोंद क्र. १३ समोर सूचिबद्ध तीन नादारी व्यावसायिकांमधून निवडू शकतो.

दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल.

दिनांक : १२ मे, २०२३

ठिकाण : मुंबई, महाराष्ट्र, भारत.

मनोज कुमार मिश्रा
अंतरिम निर्णय व्यावसायिक

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